

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 24-8-1984

NOTIFICATION
INCOME TAX

No. 5950 (F.No. 261/6/84-ITJ): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in his behalf, the Central Board of Direct Taxes hereby directs that the following amendment be made to its notification No. 3424 (F.No. 261/14/80-ITJ) dated 30.5.80 as modified from time to time.

In the schedule appended to the said notification, under column No. 2, against the jurisdiction of the Appellate Assistant Commissioner of Income-tax, Pune Range, Pune, the following shall be added as item No. 33:-

" 33. I.T.O., Additional T Ward, Pune."


This Notification shall take effect from 15.6.84.

(KALYAN CHAUD)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy to:

1. The Commissioner of Income-tax, Pune.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (RS&P) (Bulletin), New Delhi.
4. Ad-VI Section/E.D. Section.
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhawan, New Delhi.
6. ITCC Section-(2 copies).


(KALYAN CHAUD)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES